

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 147/Chd/Hry/2018  
and CA No. 433/2018**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

Mistcold Sales & Services Private Limited ...Petitioner-Operational Creditor  
Vs.

Nayati Healthcare & Research Private Limited ...Respondent-Corporate Debtor

Present: Mr. Balwinder S. Kalsi, Advocate for the petitioner.  
Mr. Ravinder Rawat and Mr. Jitender K. Jain, Advocates for the  
respondent.

Mr. Balwinder S. Kalsi, Advocate has filed Power of Attorney with no objection certificate from the previous counsel. The Power of Attorney is said to have been executed by Mr. Sukesh Kumar Kalra, Managing Director of the company in whose favour there is a resolution dated 12.02.2018 passed by the company. A copy of the resolution has also been annexed. The same be taken on record. The learned counsel for the petitioner seeks time to file rejoinder.

List the matter on 15.11.2018 for preliminary hearing. Last opportunity is granted for filing rejoinder and the same be filed at least three days before the date fixed with copy advance to the counsel opposite.

CA No. 433/2018 for condonation of delay be listed along with the main petition on 15.11.2018.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member(Technical)

October 10, 2018  
saini